

Listed On: 13-02-2026

Court No.: 1

Item No.: 42

SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2260/2022

With

Interlocutory Application No(s) 167403/2022, 194607/2022

Process Id: 288/2026

ANANTHA SATYA UDAYA BHASKARA
RAO @ ANANTHA BABU

... Petitioner(s)

VERSUS

THE STATE OF ANDHRA PRADESH and
another

... Respondent(s)

OFFICE REPORT IN ADMITTED MATTER

1. This Hon'ble Court, on **12-12-2022** (admitted date), has been pleased to pass the following order:

"The issue is whether a charge sheet filed within the period of 90 days (88 days) of which the I.O. seeks return of to seek complete investigation can be said to be a charge sheet filed in time where default bail will apply. This is what persuaded us to issue notice.

The dates are not in issue. However, learned counsel for the victim's mother seeks to contend that a writ petition had already been filed by the complainant/mother in the High Court seeking to cast a doubt on the manner of investigation as it is her say that an endeavour is being made to help the accused on political grounds.

On hearing learned counsel for parties, we are inclined to examine the matter.

Leave granted.

List on the Regular Board in the week commencing 14.03.2023.

In the meantime, we are of the view that the appellant cannot be kept in custody and thus, grant interim bail to the appellant, on the terms and

conditions which will be specified by the trial court.

2. The status of parties and pleadings as regards the special leave petition/appeal is as under:

Name of the Parties	Vakalatnama file by Advocate on-Record/ Memo of Appearance by Party in-person	Counter Affidavit filed on	Rejoinder Affidavit filed on	Page No(s)	Remarks
RESPONDENT No. - 1 THE STATE OF ANDHRA PRADESH	Mr. Guntur Pramod Kumar, Advocate	14-12-2022			
RESPONDENT No. - 2 VEEDI NOOKA RATNAM	Mr. Tarun Gupta, Advocate	08-12-2022			
PETITIONER No. - 1 ANANTHA SATYA UDAYA BHASKARA RAO @ ANANTHA BABU	M/S. Veritas Legis, Advocate		Not filed		

4. The status of applications/affidavits/documents filed by the parties, subsequent to the filing of special leave petition/appeal, is as under:

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Page No	Remarks
1	167403/2022	2581 - VERITAS LEGIS	04-11-2022 16:48:39	PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES		
2	168423/2022	2581 - VERITAS LEGIS	07-11-2022 11:58:22	PROOF OF SERVICE		

S.No.	Appln. No.	Name of Advocate on-record	Filed on	Description of Application/Affidavit/Document	Page No	Remarks
3	176826/2022	2581 - VERITAS LEGIS	17-11-2022 16:50:41	PROCESS FEE		
4	180794/2022	2581 - VERITAS LEGIS	22-11-2022 17:01:29	PROOF OF SERVICE		
5	181184/2022	2744 - MAHFOOZ AHSAN NAZKI	23-11-2022 12:23:36	VAKALATNAMA AND MEMO OF APPEARANCE		
6	193517/2022	1917 - TARUN GUPTA	08-12-2022 12:24:52	COUNTER AFFIDAVIT	Separate volume	Placed with appeal paper books
7	193519/2022	1917 - TARUN GUPTA	08-12-2022 12:25:07	PROOF OF SERVICE		
8	194607/2022	2581 - VERITAS LEGIS	09-12-2022 14:01:56	PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES	Separate volume	Placed with appeal paper books
9	198490/2022	2744 - MAHFOOZ AHSAN NAZKI	14-12-2022 14:58:34	COUNTER AFFIDAVIT	Separate volume	Placed with appeal paper books
10	198640/2022	2744 - MAHFOOZ AHSAN NAZKI	14-12-2022 15:52:07	PROOF OF SERVICE		
11	209364/2024	2788 - GUNTUR PRAMOD KUMAR	12-09-2024 14:25:58	MEMO OF APPEARANCE		

5. It is submitted that original records from the High Court as well as the Trial Court has been received, the scanning of the same is under process.

6. The appeal along with the application(s) above-mentioned is listed before the Hon'ble Court with this office report.

DATE: 12-02-2026

ASSISTANT REGISTRAR

Copy to :-

- 1 M/S. Veritas Legis, Advocate
- 2 Mr. Tarun Gupta, Advocate
- 3 Mr. Guntur Pramod Kumar, Advocate